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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.A. No. 2575 of 1995 in  
O.A. No. 2514 of 1991

New Delhi this the 16th day of November, 1995

**HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)**  
**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Shri Vinod Krishna Kaul  
R/o A-9, Pamposh Enclave,  
Greater Kailash-I,  
New Delhi-10048.

..Applicant

Shri H.K. Gupta, proxy counsel  
for Shri V.K. Shali, Counsel for the applicant.

Versus

1. Union of India through the Cabinet Secretary to the Government of India, Rashtrapati Bhawan, New Delhi-110 004.
2. The Secretary to the Government of India, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110 001.
3. State of Rajasthan through the Chief Secretary, Government of Rajasthan, The Secretariat, Jaipur. ..Respondents

None for the respondents.

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

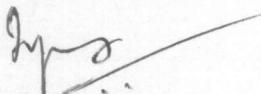
Applicant has filed M.A. No. 2575 of 1995 in which it is stated that he is satisfied with the amount received by him in respect of his monetary claims and he has no grievance left in this respect.

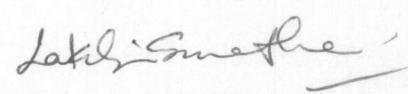
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and he has prayed that the O.A. may be disposed of accordingly. Learned proxy counsel also confirms the position. The M.A. is accordingly allowed.

2. In view of the averments made above, the O.A. is dismissed as having become infructuous.

  
(K. MUTHUKUMAR)  
MEMBER (A)

  
(LAKSHMI SWAMINATHAN)  
MEMBER (J)

RKS